

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 2nd MAY, 2024, 10:30 A.M.

**IA (IBC)/2/GB/2022
IA (IBC)/97/GB/2024
IA (IBC)/95/GB/2024
In CP (IB)/10/GB/2021**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

IN THE MATTER OF	State Bank of India Vs Nayak Infrastructure Pvt. Ltd.
UNDER SECTION	U/s 7 of IBC, 2016.

For Petitioner (s)	: Ms. Sudha Sarma, in person. Mr. S. Sarma, Adv for Liquidator	}			
For Respondent (s)	:			}	IA (IBC)/2/GB/2022
For RP	: Mr. Vishal Ghisulal Jain, ERP			}	

ORDER

IA (IBC)/2/GB/2022

This Tribunal notes with serious concern that despite lapse of long time and several hearings, this matter is not been settled between the present Liquidator and the Erstwhile Resolution Professional. We are giving a final opportunity to both sides to sit together and to amicably resolve the issue. In this regard, Learned Liquidator shall provide a fresh E-mail today to the Erstwhile Resolution Professional that as on date what is the information/ documents that she had asked earlier has not been provided. Learned Erstwhile Resolution Professional shall look into and cooperate with the Liquidator and arrange to provide the remaining information. If something is not available he should give and create acceptable explanation for that. If the matter is not resolved within one week, this Tribunal shall be constrained to take appropriate action as deemed fit.

List for reporting compliance on **16.05.2024**.

IA (IBC)/97/GB/2024

Ld. Liquidator Ms. Sudha Sarma is physically present in Court along with Ld. Counsel Mr. S. Sarma. Respondent/ Erstwhile Resolution Professional Mr. Vishal Jain appears through Video Conferencing.

List it along with other connected matters on **16.05.2024**.

IA (IBC)/95/GB/2024

Ld. Liquidator Ms. Sudha Sarma appears in person. The second progress report dated 13.04.2023 for the quarter ended on 31.03.2024, discussed and taken on file.

Accordingly, we allow this application to the extent of taking the report on record.

Matter **disposed of**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)